

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No.107/2007

In the matter of

Petition for direction to U.P Power Corporation Ltd (UPPCL) for payment of compensation amount to M.P Power Trading Co. Ltd (MPTRADECO) due to retention of MP's share of power/non-supply of it from Rihand and Matatila Hydrel Power Stations to MPSEB and resumption of MP's share of power from Rihand and Matatila Hydrel Power Stations.

And in the matter of

Madhya Pradesh Power Trading Company Ltd. **Petitioner**

Vs

1. Principal Secretary, Energy Department, Govt. of UP, Lucknow
2. Chairman, UP Power Corporation Ltd., Lucknow
3. Chairman, UP Jal Vidyut Nigam Ltd., Lucknow **Respondents**

The following were present:

1. Shri Sakesh Kumar, Advocate, MPPTCL
2. Shri D. Khandelwal, MPPTCL

**ORDER
(DATE OF HEARING: 16.10.2007)**

Heard Shri Sakesh Kumar, on admission.

2. Admit.
3. The petitioner is directed to serve copy of the petition on the respondents latest by 25.10.2007. The respondents may file their reply within four weeks thereafter with a copy to the petitioner who may file its rejoinder, if any, by 5.12.2007.
4. List on 13.12.2007 for further directions.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 16th October, 2007